

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 49/(MAH)/2014  
MA No. 163/2013

CORAM:

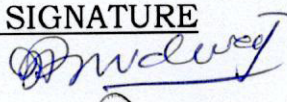
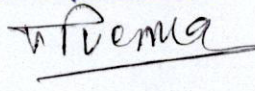
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2016

NAME OF THE PARTIES: Shri Sunilkumar Yadavrao Mandve

V/s.  
M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M. S. BHARDWAJ SHRI V. P. VERMA	Advocates for the Petitioner	 
	H.P. Mutha	Adv for the Respondents	H.P.M.

**ORDER**

**M.A. NO. 163/2016 IN C.P. NO. 49/397-398/CLB/MB/MAH/2014**

1. From the side of the Petitioner Ld. Advocates Mr. M.S. Bhardwaj and Mr. V.P. Verma are present. From the side of the Respondent Ld. Advocate Mr. H.P. Mutha is present.

2. A Reply has been filed from the side of the Respondent. The Petitioner is seeking time to file their Rejoinder within two weeks. Time granted. Rejoinder can be filed on or before 5<sup>th</sup> January, 2017. Needless to mention, a copy in advance to the other side.

3. Let this C.P. be fixed for hearing on **12<sup>th</sup> January, 2017**. Communicated to both the sides.

Dated 19.12.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)